

representations and complaints. An inspection of the books of account of the company under section 209 (4) of the Companies Act, 1956 has been ordered.

CEILING ON INCOMES

588. SHRIMATI PRATIBHA SINGH : Will the Minister of FINANCE be pleased to refer to the statement of the Union Minister of State for Labour made at Bombay on the 10th July, 1972 regarding fixation of a minimum and maximum ceiling on all incomes at the national level and state:

(a) whether Government have laid down or are planning to lay down a comprehensive programme for reducing disparities in incomes and fixing the maximum and minimum ceilings on incomes at All-India level; and

(b) if so, the broad outlines of such programme ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) A major objective of the country's Five Year Plans has been to secure rapid economic development, generate larger employment, reduce disparities in income and wealth and move towards economic equality and social justice. The Planning Commission's document towards an approach to the "Fifth Plan" provides a broad outline of the direction along which national effort may have to be made in the course of the Fifth Plan, and stipulates, among other things, a programme for providing larger employment and incomes to the poorer sections of the population, supplemented by a national plan for the provision of social consumption in the form of education, health, nutrition, • drinking water supply, housing etc. up to a minimum standard.

The Government has also taken various egalitarian measures in recent years and the totality of these measures such as the progressive increase in rates of personal taxation, step-up in the rates of wealth tax and additional wealth tax on urban land and buildings, extension of wealth tax to agricultural property and the recent policy decisions to impose ceilings on urban properties and agricultural lands by the State Governments would impose a virtual ceiling on incomes in urban and rural areas.

REVENUE POOL ARRANGEMENTS

589. SHRI VENIGALLA SATYANARAYANA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Air India has decided to terminate its agreement regarding revenue pool arrangements with other airlines; and

(b) if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b) Air India's pooling arrangements with British Overseas Airways Corporation, Qantas and Malaysia-Singapore Airlines on the London-Sydney and London-Hongkong routes were terminated with effect from the 1st April, 1972, as the pool partners wished to restructure and modify the arrangements.

MANUFACTURE OF TV SETS BY HAL

590. SHRI VANIGALLA SATYANARAYANA: SHRI PITAMBER DAS : SHRI PREM MANOHAR : SHRI O. P. TYAGI :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government have given permission to the Hindustan Aeronautics Ltd. for the manufacture of T. V. sets in order to fully utilise its idle capacity; and

(b) if so, the details thereof ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) No, Sir. The matter is under consideration of the Government.

कर्मचारी भविष्य निधि पर ब्याज

591. श्री सीताराम सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीयकृत बैंक सात वर्ष के लिए किये जाने वाले नियत-कालिक निक्षेपों पर 7.5 प्रतिशत की दर से ब्याज दे रही हैं;

(ख) क्या यह भी सच है कि सामान्य भविष्य निधि और कर्मचारी भविष्य निधि पर दिए जाने वाले ब्याज की दर 4.5 रुपये प्रतिशत है; और